

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3778

ANSWERED ON:18.02.2014

ILLEGAL CONSTRUCTIONS

Singh Shri Pashupati Nath;Singh Shri Ratan;Yadav Shri M. Anjan Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the mechanism put in place by the Government for getting information with regard to unauthorized constructions and the manner in which these provisions are being implemented;
- (b) whether the existing mechanism for getting information regarding unauthorized constructions is not working properly;
- (c) if so, whether the Government has conducted any inquiry in this regard;
- (d) if so, the outcome thereof; and
- (e) the details of the instructions issued to the Government agencies to check such cases along with the action taken in regard to the illegal construction in the NCT of Delhi?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The New Delhi Municipal Council (NDMC) has informed that any person can lodge complaint regarding unauthorized constructions in its area by making call to NDMC Central Control Room round-the- clock or may lodge on NDMC website or on the website of Govt. of NCT of Delhi.

The Delhi Municipal Corporation has revamped its infrastructure for detection and control on unauthorized/illegal constructions in Delhi.

A number of measures have been taken, which include restructuring and strengthening of Central Control Room, Zonal Control Room and demolition squad etc. Besides this, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor the action against unauthorized/illegal constructions.

As and when any illegal/unauthorized construction is noticed in the jurisdiction of North, South and East DMC, the action against the same is taken by the Building Department of the concerned zone as per the provisions of the DMC Act, 1957.

(b): The existing mechanism is working properly in New Delhi Municipal Council(NDMC). Delhi Municipal Corporation intimated that all efforts are taken to detect and act against unauthorized constructions.

(c) & (d): No such inquiry has been conducted by the New Delhi Municipal Council in this regard. However, inquiry has been conducted in DMC areas. In South DMC, 12 officials have been found responsible for unauthorized construction and encroachment in 04 RDA cases between 01.09.2012 and 14.02.2014. In North DMC, 13 officials have been found responsible for unauthorized constructions and encroachments in 08 RDA cases between 01.09.2012 and 14.02.2014.

In East DMC, 26 officials have been found responsible for unauthorized constructions and encroachments in 14 RDA cases between 01.09.2012 and 14.02.2014.

(e): All cases in NDMC area are checked as per the provisions made in the New Delhi Municipal Council (NDMC) Act, 1994. Delhi Municipal Corporations (DMCs) have informed that inspections are made by the field staff to check unauthorized/illegal constructions and immediate action is taken at zonal level with the help of police force. Any Violation of DMC Act, 1957 is intimated by the Delhi Police to the concerned Municipal Officer under Section 475 of the DMC Act, 1957.

During the last calendar year, in North DMC, 2444 cases of unauthorized constructions have been detected and booked and demolition/sealing action against 1020 unauthorized constructions have been executed.

In South DMC, 4355 cases of unauthorized constructions have been detected and booked and demolition/sealing action against 1399 unauthorized constructions have been executed.

In East DMC, 2399 cases of unauthorized constructions have been detected and booked and demolition/sealing action against 713 unauthorized constructions have been executed.

